

[Secretary]

modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th November, 1966, has passed the following motion:—

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith, be instructed to report by the 30th November, 1966."

- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Police-Forces (Restriction of Rights) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 14th November, 1966."

14.11 hrs.

**POLICE-FORCES (RESTRICTION OF RIGHTS) BILL**

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Police-Forces (Restriction of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

tion of Rights) Bill, 1966, as passed by Rajya Sabha on the 14th November, 1966.

14. 11-1/4 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**NINETY-EIGHTH REPORT**

**Shrimati Sahodra Bai Raj** (Damoh)  
Sir, I beg to present the Ninety-eighth Report of the Committee on Private Members' Bills and Resolutions.

14.11-1/2 hrs.

**ARREST OF MEMBER—contd.**

श्री किशन पटनायक : मुझे बोलने दीजिए । ग्ररेस्ट की नोटिस क्योंकि इनकम्पलीट है, स्पष्टीकरण मांगने का अधिकार मुझे है । मैं यह जानना चाहता हूँ कि पी० ए० सी० की 60 वीं रिपोर्ट में कहा गया था . . . . .

**Mr. Deputy-Speaker:** Order, order. These need not be recorded. Please resume your seat. If the hon. Member is not willing to resume his seat I will have to ask him to go out. (*Interruptions\**). Order, order. I ask Shri Kishen Pattnayak to go out. He cannot go on like that. He may table a proper notice for the point that he wishes to raise. He cannot disturb the proceedings like this. (*Interruptions\**) (*Shri Kishen Pattnayak then left the House*).

**Shri S. M. Banerjee:** Sir, I rise to a point of order.

**Mr. Deputy-Speaker:** I am not allowing. (*Interruptions\**)

Order, order. I will ask you to go out, Shri Banerjee, if you go on like this. (*Interruptions\**).

Order, order. I ask him to go out. . . . (Interruptions\*). These things need not be recorded.

(Shri S. M. Banerjee then left the House).

14.13 hrs.

STATEMENT RE: OUTCOME OF PRIME MINISTER'S TALKS WITH UNDERGROUND NAGA DELEGATION

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): Sir, I lay on the Table a statement on the outcome of the Prime Minister's talks with the underground Naga Delegation. [Placed in Library. See No. LT-7326/66].

Shri Hem Barua (Gauhati): Sir, may I draw your attention to the statement laid on the Table by the hon. Minister. . . .

Mr. Deputy-Speaker: It will be distributed.

Shri Hem Barua: I have a copy here already. I may be allowed to put a question. I wrote to the Speaker also.

Mr. Deputy-Speaker: He may put his question.

Shri Hem Barua: In the statement laid on the Table by the hon. Minister it is said:

"Prime Minister assured the underground Delegation that the Nagas will have full support and opportunities to develop Nagaland according to their genius and way of life within the Indian Union."

This is a welcome thing. Nagaland has a Government and it is trying to meet the aspirations of the people in that area. Now, our Government are conducting negotiations with the Naga underground leaders over and above that. May I know if the attention of Government has been drawn to the

proceedings of the Naga underground parliament, after the Naga underground leaders met the Prime Minister in Delhi last time, and in the proceedings they have said categorically that they would not budge an inch from their original demand for a sovereign Nagaland outside the Indian Union. In that context, why is it that the Government are proposing talks with the Naga underground leaders since the Naga underground leaders in their parliament have said that they would not budge an inch from their original demand for a sovereign Nagaland outside the Indian Union? The matter should stay there, because the Government should not and must not allow two parallel governments to run in Nagaland as they have been allowing today. It was reported and it was stated on the floor of this House also that there is a proposal or a suggestion to amend the Indian Constitution in order to fit in the aspirations of the Naga underground leaders. Have they by now decided to amend the Constitution on that line?

Shri Dinesh Singh: We have not decided anything. I made this very clear yesterday. So far as talks are concerned, these talks are aimed at finding a solution in a peaceful manner. We have the full support of the Nagaland Government in conducting these talks and the House itself has approved our conducting these talks. Whatever the underground leaders may say, our position is also well known. It has been categorically stated in this House. Despite that, if they are willing to conduct talks with us, I think we should go on.

Shri Hem Barua: That was not my question. My question was very specific. On the basis of what the Naga underground leaders have said in their parliament, that they are not willing to budge an inch from their original demand for a sovereign Nagaland State outside the Indian Union, what is the purpose that is likely to be served by proceeding with the talks in the manner Government proposes to do?

\*Not recorded.